

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.4046

TO BE ANSWERED ON FRIDAY THE 4TH JANUARY, 2019

PAUSHA 14, 1940 (SAKA)

PASSING OF GST BENEFITS TO CONSUMERS

4046. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of FINANCE be pleased to state:

- (a) the details of items on which Goods and Services Tax (GST) has been reduced across the country including Gujarat, State-wise;
- (b) whether the Government has taken cognizance of some cases for not giving full benefits of GST to the people by some companies; and
- (c) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a): GST rates are prescribed on the basis of recommendations of the GST Council as made from time to time. From time to time, the Council has reviewed GST rate structure, keeping in view the representations received from various stakeholders, and recommended changes in case of certain goods and services. Till date, GST council has recommended GST rate reduction in respect of 400 groups of goods and 96 group of services. The details of these rate changes are already in public domain and hosted on website www.cbic.gov.in. Also, these rate changes are applicable to all states including the state of Gujrat.

(b) and (c): Government has taken cognizance of cases for not giving full benefits of GST to the people by some companies. To investigate such matters, Government has set up National Anti-Profiteering Authority (NAA). NAA has taken following steps in this regard: -

1. Action by NAA on investigation reports: -
 - a) 80 investigation reports received from DGAP
 - b) 29 Orders issued by NAA
 - c) 9 Orders where profiteering confirmed amounting to Rs. 559.88 Crores (approx.)
 - d) 67 and 204 complaints received by NAA were forwarded to Standing and Screening Committee respectively.
2. Regular meeting with Zonal Screening Committees & the Chief Commissioners of GST to stress upon the consumer awareness programmes;
3. There are NAA helpline (Tel. 21400643), NAA portal (www.naa.gov.in) & also consumer can send complaint through email to NAA;
4. Consumer welfare organizations have also been roped in to facilitate outreach activities in this regard.
